

**Inspection and Certification Centres for Motor Vehicles**

3262.DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the criteria for setting up of the Inspection and Certification Centres for Motor Vehicles (ICCMV);

(b) the present number of ICCMVs functioning in various parts of the country, State-wise; and

(c) the steps taken by Government to ensure regular fitness tests of all the vehicles, especially commercial and public transport vehicles which carry passengers and goods and are an important component of road safety?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The Government has approved a scheme for setting-up of model Automated Inspection and Certification (I and C) Centres. Under the scheme, one such model Centre would be established in each State/UTs for replication by State Governments. During Eleventh Plan, the Government sanctioned 10 I and C Centers for setting up one each in the States of Andhra Pradesh (now Telengana), Karnataka, Gujarat, Maharashtra, Rajasthan, Himachal Pradesh, Haryana, Madhya Pradesh, Uttar Pradesh and National Capital Territory of Delhi. These Centres are different stage of completion.

During the Twelfth plan, the proposals have been invited from State Governments for Setting up I and C Centres. Preference will be given to those States where no I and C Centre has been sanctioned by the Ministry.

(c) Central Government lays down the norms and policy guidelines under the Central Motor Vehicle Rules and the State Transport Department performs the functions of testing of the vehicle and issue of the fitness certificate. The details of the requirement of the tests to be conducted for issue of the fitness certificate is given in rule 62 of the Central Motor Vehicles (CMVR), 1989. As per this rule all "transport vehicles" are required to undergo fitness tests every year after two years of initial registration. The implementation of these rules is to be done by the State Government.

**Maintenance of NHs in Kerala**

3263.DR. T.N. SEEMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether condition of many portions of National Highways (NHs) in Kerala is dilapidated;

(b) if so, whether Government has taken any action for their repair during the last three years and the current year;

(c) if so, the details thereof along with the funds sanctioned for the purpose during the said period;

(d) whether the repairing work on the said NHs is going on at slow pace; and

(e) if so, the reasons therefor along with the action taken by Government to expedite completion of repairing work and by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The maintenance of NHs is a continuous process. The condition of NHs in Kerala is generally traffic worthy. The funds allocated for development and maintenance of NHs in Kerala during the last three years and the current year are as under:

(₹ in crore)		
Year	NH (O) Plan	Maintenance and Repair (Non Plan)
2011-12	165.82	34.62
2012-13	136.11	17.77
2013-14	272.72	40.46
2014-15	224.00	73.97

(d) No, Sir.

(e) Does not arise.

#### **Institutes of driving training and research**

3264.DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of Institutes of Driving Training and Research (ITDR) across the country, State-wise;

(b) whether Government has decided to set up a number of ITDRs across the country;

(c) if so, the details of towns/cities identified for the purpose along with the criteria adopted therefor; and